



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. (IB)- 42/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s CEG Test House & Research Center Pvt. Ltd. ...Operational Creditor

Versus

M/s Avanza Engineering Pvt. Ltd. ...Corporate Debtor

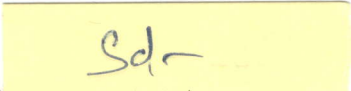
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

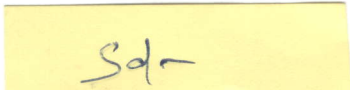
Present Through Video Conferencing: -

For the Applicant : Naresh Kumar Sejvani, Adv.

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. for the Petitioner/ Operational Creditor. It has been submitted by the Learned Counsel for the Petitioner/ Operational Creditor that the matter has been amicably settled between the parties. He is withdrawing this petition unconditionally. Learned Counsel for the Petitioner is directed to move an application also within three days in this regard. CP No. 42/9/JPR/2020 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

July 14, 2022
VG